

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Criminal Appeal No(s). 1507-1508/2022

CHHAYA RAI SINGHANI ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 07-02-2023 These appeals were called on for hearing today.

For Appellant(s)

Ms. Bharti Tyagi, AOR
Mr. S. D. Singh, Adv.
Mr. Siddharth Singh, Adv.
Ms. Meenu Singh, Adv.
Ms. Ram Kripal Singh, Adv.

For Respondent(s)

Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

Mr. Kausar Raza Faridi, AOR
Mr. Shahbaaz Jameel, Adv.
Mr. Jai Shankar, Adv.
Ms. Nandita Rao, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Both respondents are duly represented.

Since the appeal does not involve imposition of sentence of life imprisonment or death, the records are not required to be called for.

Four weeks time, is granted to counsel for appearing parties to file additional documents, if any.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per the rules.

PAVANESH D.
Registrar